

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 8/MP/2014

Subject : Evolving a mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law during Construction and Operating period.

Date of hearing : 10.12.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : EMCO Energy Limited

Respondents : Maharashtra State Electricity Distribution Co. Limited and others

Parties present : Shri V.Mukherjee, Advocate for the petitioner
Shri Rohit Venhat, Advocate for the petitioner
Shri G.Sai Kumar, Advocate, MSEDCL
Shri Varun Pathak, Advocate, MESTCL
Shri Somya Sai, Advocate, MESTCL
Ms. Swapna Seshadri, Advocate, DNH

Record of Proceedings

Learned counsels for the Electricity Department, Dadra and Nagar Haveli and MSEDCL requested for time to file reply to the petition.

2. Learned counsel for the petitioner sought permission of the Commission to file affidavit submitting revised claims on account of change in law during Construction and Operating period. Learned counsel for the petitioner further submitted that the Commission has served notice to Prayas. However, Prayas has not filed its reply so far. Learned counsel requested the Commission to direct Prayas to file its reply within specified time.

3. The Commission directed respondents including Prayas to file their replies by 31.12.2015 with an advance copy to the petitioner who may file its rejoinder, if any, on or before 12.1.2016. The Commission directed the petitioner to file revised claims on affidavit by 23.12.2015 with an advance copy to the respondents. The Commission directed that due date of filing the replies and rejoinders shall be strictly complied with and no extension on that account shall be granted.

4. The petition shall be listed for hearing on 19.1.2016

By order of the Commission

**Sd-
(T. Rout)
Chief (Law)**